

# THE HIGH COURT OF MEGHALAYA SHILLONG

## NOTIFICATION

No.HCM.III/166/2019-JudI./Part-I/439

Dated Shillong, the 17<sup>th</sup> August, 2023

In partial modification of the Constitution of Benches as ordered vide this Registry's Notification No.HCM.III/166/2019-JudI./Part-I/436 dated, 2<sup>nd</sup> August, 2023, the Hon'ble, the Chief Justice, is pleased to re-constitute the following **DIVISION BENCHES**, w.e.f. **August 21, 2023** and until further orders:

DIVISION BENCHES		
SI. NO	NAMES OF HON'BLE JUDGES	JURISDICTION
1.	<b>DIVISION BENCH – I:</b> Hon'ble, the Chief Justice, Mr. Sanjib Banerjee and Hon'ble Mr. Justice H.S. Thangkhiew. [COURT ROOM NO. 1]	1. All matters relating to tribal issues to be taken up by a Division Bench.
2.	<b>DIVISION BENCH – II:</b> Hon'ble, the Chief Justice, Mr. Sanjib Banerjee and Hon'ble Mr. Justice W. Diengdoh. [COURT ROOM NO. 1]	1. All matters of Division Bench III released on account of Hon'ble Justice B. Bhattacharjee.
3.	<b>DIVISION BENCH – III:</b> Hon'ble, the Chief Justice, Mr. Sanjib Banerjee and Hon'ble Mr. Justice B.Bhattacharjee. [COURT ROOM NO. 1]	1. Public Interest Litigations (PIL); 2. Criminal Appeals; 3. Commercial Appeals under the Commercial Appellate Division of the High Court; 4. All matters relating to tax and revenue; 5. All writ petitions relating to the Recovery of Debts and Bankruptcy Act, 1993 including from the Debts Recovery Tribunal, the Debts Recovery Appellate Tribunal, the National Company Law Tribunal and the National Company Law Appellate Tribunal and also under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002; and



		6. All other matters required to be taken by a Division Bench.
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BY ORDER

JOINT REGISTRAR (LISTING)

Memo.No.HCM.III/166/2019-Judl./Part-I/439-A Dated Shillong, the 17<sup>th</sup> August, 2023

Copy to: -

1. The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
4. The P.S to Hon'ble Mr. Justice B. Bhattacharjee, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
5. The P.S to Advocate General/Addl. Advocate General, Meghalaya, Shillong for favour of kind information.
6. The P.A to the Registrar General, High Court of Meghalaya, Shillong for favour of kind information.
7. The Registrar (Judicial Service), High Court of Meghalaya, Shillong for favour of kind information.
8. The Deputy Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong for favour of kind information.
9. The President/ Secretary, High Court Bar Association, Shillong for favour of kind information.
10. All Court Masters/Court officers concerned for information and necessary action.
- ✓ 11. The Central Project Coordinator, High Court of Meghalaya, Shillong for kind information and necessary action. He is also requested to get this Notification uploaded on the Official Website.
12. Notice Board.
13. Office File.

JOINT REGISTRAR (LISTING)

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17/8/23